Central Administrative Tribunal Principal Bench: New Delhi

CP No. 681/2001 IN MA No. 1323/2002 MA No. 1324/2002 OA No. 17**9**5/1995



this the day of 7th October, 2002

Hon'ble Shri Govindan S.Tampi, Member(A) Hon'ble Shri Shanker Raju, Member(J)

1. Hasan Abdullah, S/o Sh. AWB Qadri, R/o 44-A, Okhla, New Delhi.

ارجه

- 2. O.B.Binju, S/o G.P..Binju, R/o 22, Vivek Nagar, Station Road, Jaipur (Raj)
- 3. Nukul Das, 2796, Sector 7-A, Green Park, Faridabad.
- 4. M.N.Soni, 6, Arjun Nagar, PO: Safdarjung Enclave, New Delhi.
- 5. D.N.Bera, 81-J, Vasant Vihar, NewDelhi.
- 6. N.Siva Kumar, E-510, M.S.Apartments, Kasturba Gandhi Marg, New Delhi.
- 7. K.S.Krishnamurthy, E-611, M.S.Apartments, Kasturba Gandhi Marg, New Delhi.
- 8. S.L.Gupta,
 12, Om Vihar Phase IB,
 Uttam Nagar,
 New Delhi.
- 9. Rajeev Kumar,
 I-145, Sarojini Nagar,
 New Delhi ...Petitioners
 (Applicant No.1 in person)

Versus

1. Shri B.N.Navalawala,
Secretary to Govt. of India,
Ministry of Water Resources,
Shram Shakti Bhavan,
New Delhi.

Dr. K. Venkatachalam, 2. Director, Central Soil & Material, Research Station, Ministry of Water Resources, Olof Palme Marg, Hauz Khas, New Delhi. .. Respondents.



(By Advocate:Shri A.K.Bhardwaj)

ORDER(ORAL)

By Shanker Raju, Member(J)

By an order dated 14.10.1999, directions have issued to the respondents to promote been applicants retrospectively with effect from the date when the applicants completed five years of regular services in the grade of Research Officer and became eligible for promotion, and to grant all consequential benefits.

- Applicant No.1, who is present in person, 2. states that the order of the Tribunal has not yet been complied with by the respondents. Respondents have neither fixed their pay nor have they paid the Moreover, no order has been passed by them arrears. with regard to their promotions from retrospective date.
- 3. On the other hand, Shri A.K.Bhardwaj, appearing on behalf of the respondents states that the respondents have already started processing the matter and fixing the pay of the applicants and would pay arrears. Moreover, the respondents seek clarification to revise the seniority list which also under examination.
- 4. We have heard the rival contentions of both the parties and have perused the record. We find that

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although no clarification is required to comply with the directions of the Tribunal. It is inter alia on behalf of the applicants that for fixation of pay with arrears as well as to revise the seniority list, the respondents had been granted proper time to comply the same in accordance with the extant rules and instructions. The respondents are directed to comply with the aforesaid directions given by this Tribunal in OA within a period of two months from the date of receipt of a copy of the order.

5. Accordingly, CP is dismissed. Notices are discharged.

S. Ruyy (Shanker Raju) Member(J)

/kd/

Govindan 6. Tampi